

>

Title: Election of 02 Women Members from Lok Sabha to the Central Supervisory Board under Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act.

MR. CHAIRMAN : Shri Ghulam Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to move:

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act,1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act,1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

...(Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again on Monday, the 26th November, 2012 at 11 a.m.

12.05 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, November 26, 2012/ Agra-hayana 5, 1934 (Saka).*

* Due to continuous interruptions in the House, Starred Questions could not be taken up for oral answers. Therefore these Starred Questions were treated as Unstarred Questions

* Not recorded.

* The Report was presented to the Chairman, Rajya Sabha on 30th October, 2012 and forwarded to the Speaker, Lok Sabha the same day.